

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
FARIDCOT HOUSE, COPERNICUS MARG, NEW DELHI,**

OA NO. 414/2022

IN THE MATTER OF:

Chander Mohan Bhagat

.....Petitioner

Versus

Govt. of NCT of Delhi &Ors

.....Respondent

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Through

Dated: 9/12/2023

New Delhi

PR Advocates & Solicitors (LLP)

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<https://mail.google.com/mail/u/0/?ik=5158cf9679&view=pt&sear...>
Proof of Service ①

M Gmail

PRASOON KUMAR <prasllp255@gmail.com>

Reply

1 message

PR Advocates & Solicitors (LLP) <prasllp255@gmail.com>
To: director@bhagathospital.com

Thu, Feb 9, 2023 at 1:25 PM

Sir kindly find enclosed herewith advance copy of the reply

 **reply NGT.pdf**
727K

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REPLY ON BEHALF OF RESPONDENT NO.3:

MOST RESPECTFULLY SHOWETH:

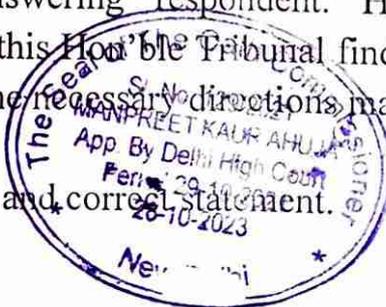
I, Manoj Malik, Assistant Engineer DJB, Govt. of NCT of Delhi, Varunalaya Phase-II, Jhandewala, New Delhi 110005, am authorized to reply on behalf of respondent no.3.

1. That I am well conversant to the facts of the present case and I am competent to swear the present reply/affidavit.
2. That in the above OA filed by the applicant, the applicant has put allegations against the answering respondent that the answering respondent is giving insufficient supply of water to the hospital of the applicant i.e., Bhagat Hospital, Janakpuri, D-Block. It is also alleged that the borewell used by the hospital was sealed following the Order of this Hon'ble Tribunal.
3. That it is further alleged that the applicant's hospital has high water consumption (450 Ltr) approximate per admitted patients and for that matter the applicant raised to use ground water. In



reply to the said allegations, the answering respondent is submitting as follows:-

- i. That the answering respondent is supplying sufficient quantity of water during supply hours every day at the above said locality i.e., D-Block, Janakpuri.
- ii. That the ground water level is not in such a situation that every resident may be allowed to use borewell to extract water on his own and for that this Hon'ble Tribunal has also pass a necessary directions to seal such illegal borewell that is in the case of the applicant herein.
- iii. That it is vehemently denied that there is no functional plan II in case of shortage of water. It is evident that on demand from the residents additionally tankers are provided to resolve the issue.
- iv. That the policies are framed looking at a community interest of the people and any deviation from the said policy may be done in the extraordinary circumstances. If the Hon'ble Tribunal so desires as per the case of the applicant the necessary order may be passed.
- v. The the applicant's borewell was sealed on 30.11.2019 by the concerned SDM U/s 5 of Environment Protection Act 1986 and this Hon'ble Tribunal vide Order dt. 19.11.2019 in OA No. 25/2019 passed necessary directions against illegal installation of tubewell.
- vi. That the applicant has not annexed any detail as to the consumption of water over and above the regular supply provided by answering respondent. However it is submitted that if this Hon'ble Tribunal finds any merit in the application, the necessary directions may be passed in this regard.
- vii. That it is my true and correct statement.



Manpreet
Respondent

Filed By

New Delhi:

Dated: 9/2/23

Manpreet
P.R. Advocates & Solicitors (LLP)

Advocates

Off.- 1-A/14-B, Jungpura A Delhi-14

Ch. No. 750, Lawyers Chambers Block Saket courts

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Ph.no.9810928048, 011-35590436



✓

Verification

Verified at New Delhi on this **09 FEB 2023** that the contents of above affidavit are true and correct to my knowledge and nothing material has been concealed there from.

I Identify the Deponent who has signed in my presence.

M. A. ...
Respondent



09 FEB 2023
CERTIFIED THAT THE DEPONENT
Sh./Smt./K.m. Mangal Malik
S/o W/o D/o Asst. Eng. D J B
R/o Adv. Basum Kumar
Identified by me
has solemnly affirmed that the contents of the affidavit
Delhi or ...
That the contents of the affidavit
which have been read him and known to
him/her are true & correct to the best of my knowledge
Oath Commissioner, Delhi

09 FEB 2023



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IN THE COURT OF HONBLE, NCT, Faridkot House, Conventicus Marg, near
Suit/Appeal No. O.A. No. 414/2022 JURISDICTION

Chandor Mohan Bhagat

Plaintiff/ Applicant/Petitioner/Complainant

VERSUS

Govt. of NCT of Delhi & ors.

Defendant/Respondent/Accused

KNOW ALL to whom these presents shall come that I/ We Mansi Malik, A.E. DJB, Govt. of NCT of Delhi against Pharis, Thakurda New Delhi - 05
the above-named _____ do hereby appoint

Prasoon Kumar & Associates

LALIT KUMAR YADAV
D-897/2021

Advocates
Supreme Court Of India

As per

Lawyers' Chamber No. 255, Block-I, Delhi High Court, New Delhi-110003
Ch. : 011-23388749 Mobile . : 9810928048, 9990339399
E-mail : prasoonadv@yahoo.com, paddyadv@gmail.com

(hereafter called the advocate (s) to be my/our Advocate in the above-noted case authorise him.

To act, appear and plead in the above-noted case in this Court or in any court tried or heard and also in the appellate Court including High Court subject to the court by me/us.



may be for each review/ may be fees for

To sign, file verify and present pleadings, appeals cross-objection revision, withdraw, compromise or other petitions or applications as deemed necessary or proper for the prosecution of the said case in all its each stage.

To file and take back documents for admit and/or deny the documents

To withdraw or compromise the said case or submit to arbitration or touching or in any manner relating to the said case.

To take execution proceedings.



may arise per acts he said

The deposit, withdraw and receive money, cheque, cash and grant and things which may be necessary to be done for the progress and in case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever the may think fit to do so and to sign, the power of attorney on our behalf.

And I/we undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as it done by me/us to all intents and purpose.

And I/we undertaken that I/we or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we undersigned to hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/we the undersigned to hereby agree that in the event of the whole or part to the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court for a period of three years only I/we hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 year the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I we do hereunto set my/our hand to these presents the content of which been understood by me/us on this 9/2/22 day of 201

Accepted subject to the terms of the fees.

Prasoon Kumar
Advocate
En. No. D-947/2000

Client

Mansi Malik
Client